

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 123**  
**(IB)-67(PB)/2019**

**IN THE MATTER OF:**

Mohit Kumar Arora  
v.  
M/s. MVL Ltd.

..... Petitioners/Applicant

..... Respondents

**Under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 20.02.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner:  
For the Respondent

Mr. Nakul Mohta & Ms. Misha Rohatgi, Advs.  
Ms. Suhani Dhingra & Mr. Sandeep Bhuraria, Advs.

**ORDER**

Ld. Counsel for the respondent undertakes to file vakalatnama within three days and reply within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 25.03.2019.



**(S.K MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

20.02.2019  
Ritu Sharma